

DIVISION BENCH

ITEM NO.119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.143/2020, IA No.142/2023, IA No.177/2024, IA No.188/2024 &
IA No. 230/2024 IN CP (IB) No. 381/ALD/2018**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PANKAJ SINGH & ORS V/S AFTEK INFRASTRUCTURES PVT LTD.
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shivam Gautam Proxy for : *For the Applicant in IA No.143/2020 &
Sh. Sumit Virmani, Adv. IA No.142/2023*

Sh. Anil Kumar, PCS : *For the Applicant in IA No.177/2024*

Sh. Abhishek Kumar with : *For the Applicant in IA No.188/2024*
Ms. Ankita Pandey, Adv.

ORDER

Ld. Counsels representing the parties present through VC.

IA No.188/2024

- 1.** Ld. Counsel representing the Liquidator states that the reply has been filed in the Registry. However, the Registry states that there is a defect which is still not removed by re-filing, and therefore the reply has still not come on record.
- 2.** Ld. Counsel representing the non-Applicant Respondent/Liquidator undertakes to cure the defect by re-filing the reply within a period of one week. The advance copy of the reply in any case, has already supplied to the other side.

IA No.143/2020

- 1.** In this case, in terms of an order dated 6th July, 2023, the bailable warrants

-Sd-

-1/3-

-Sd-

were issued to Respondents No. 1, 2, 3 & 4. As per the report of the Registry, the bailable warrants were issued on 13th July, 2023 and as per the tracking report, the same is stated to have been delivered on 21st July, 2023 to the Commissioner of Police, Sapru Marg Premnagar, Hazaratganj, Lucknow.

2. Despite is seeing of bailable warrant earlier, that neither there is any representation on behalf of the aforesaid Respondents nor there is any report filed on behalf of the Police Authorities with respect to affecting the bailable warrants.
3. We therefore, deem it appropriate to issue the bailable warrants again with respect to the Respondent Nos. 1 to 4. These bailable warrants are to be issued by the Registry for a bond amount of Rs.50,000/- each through the appropriate police officer of the city where these respondents are presently residing.
4. As per the record, the respondents were residing at the last known addresses as below:-
 1. Mr. Karunesh Kumar Shukla (Director of the Corporate Debtor) M-27, Sanjay Gandhipuram, Faizabad Road, Lucknow, Uttar Pradesh-226016
.....Respondent No.1
 2. Mr. Rajeev Kumar Shukla (Director of the Corporate Debtor) M-74, Sanjay Gandhi Puram Lucknow-226016, Uttar Pradesh
.....Respondent No.2
 3. Mr. Deepak Awasthi (Employee of the Corporate Debtor) M-57, Sanjay Gandhi Puram Faizabad Road Lucknow-226016, Uttar Pradesh
.....Respondent No.3
 4. Mr. Alok Gupta (Statutory Auditor of the Corporate Debtor) Partner in Jai Alok and Associates Gomti Nagar Bypass Road, Vishal Khand-4, Vishal Khand Gomti Nagar, Lucknow, Uttar Pradesh-226010
....Respondent No.4

-Sd-

-2/3-

-Sd-

5. Let the fresh bailable warrants to the aforesaid Respondents be issued within a period of two weeks. Ld. Counsel for RP will confirm the correctness of above addresses and in case of any change of the address, the latest address will be provided to the Registry within a period of one week. Let the warrants be affected and the report be filed in the matter by the concerned Police Station.
6. The matter is adjourned for further hearing on 13th August, 2024 alongwith all other IAs.

-Sd-
(Ashish Verma)
Member (Technical)

16th July, 2024

Avaneesh Kumar Singh
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)